GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

RAJYA SABHA
UNSTARRED QUESTION NO. 1171
TO BE ANSWERED ON 11th FEBRUARY, 2021

Financial impact of Right to Education Act

1171 Shri Shaktisinh Gohil:

Will the Minister of Education be pleased to state:

(a) whether it is the constitutional responsibility of Government to meet all the additional financial burden and responsibilities arising out of the provisions of the Right to Education Act and which are required for the purpose of its implementation since Right to Education Act has been passed by Government;

(b) whether the State Government of Gujarat has written to the Prime Minister and Minister of Education to take up the gigantic task of providing free and compulsory education to children as a national project by Government; and

(c) if so, whether Government has agreed to the same?

ANSWER

MINISTER OF EDUCATION

(SHRI RAMESH POKHRIYAL 'NISHANK')

(a): As per Section 7(1) read with Section 7(3) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, the Central Government and the State Governments shall have concurrent responsibility for providing funds for carrying out the provisions of this Act and grants-in-aid of revenues is provided to the State Governments from time to time in consultation with the State Governments. Further, Section 7(5) of the RTE Act, 2009, states that the State Government shall be responsible to provide funds for implementation of the provisions of the Act after taking into consideration the sums provided by the Central Government to the State Government.

The Centrally Sponsored Scheme- Samagra Shiksha also supports the States and Union Territories for implementation of the provisions of RTE Act, 2009.

(b): No Sir.

(c): Does not arise.

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